NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 108
CP No. (IB)- 04/95/JPR/2023
Under Section 95 of IBC, 2016

In the matter of:

Bank of Maharashtra **... Applicant/Financial Creditor**

Versus

Bal Kishan Gupta **... Respondent/Personal Guarantor**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Jitendra Choudhary, Adv.

For the Respondent : Karan Pratap Singh, Adv.

ORDER

Heard Mr. Jitendra Choudhary, Adv. appearing on behalf of the Applicant. Mr. Karan Pratap Singh, Adv. appearing on behalf of the Respondent. Learned counsel for the Respondent has filed some preliminary objections with regard to the maintainability of the application. These preliminary objections may be treated as reply to the main CP. Rejoinder, if any, may be filed within 7 days with an advance copy to the opposite counsel. No further opportunity will be given to file rejoinder. List the matter on 22.04.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

March 26, 2024

GJ